- (b) if so, the number and names of s ch Members for whom the scats were reserved this year:
- (c) the criteria for determining the status 'important', among the Members of Parliament: and
- (d) whether it is proposed to continue this practice?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) In accordance with past practice, certain seats were errmarked in the V.I.P. er closure for the Republic Day Parade 1972 for Leaders of the Opposition Parties/Groups and a few other prominent Members of both the Houses.

- (b) A list of Members for whom seats were reserved in the Republic Day Parade 1972 is laid on the Table of the House. [Placed in Library see No. LT-305"/72]
- (c) Reserved scats are generally provided for senior Members of Parliamen who have served at least three terms n Parliament, ex-Ministers of Cab net rank, ex-Governors and those included in panel of Chairmen of both the Houses.
- (d) It is proposed to continue this well established convention.

Issuing of Guarantees for Loans by Government

- 7517. SHRI ANNASAHEB GOTK-HINDE: Will the Minister of FINANCE be pleased to state:
- (a) whether amongst the guarantees given by the Central Government as outstanding at the end of 1970-71, there is a guarantee given for raising loan by one private individual;
- (b) if so, the name and address of the said individual and the amount guaranteed in his case; and
- (c) the reasons for Government giving guarantee to loans raised by private individuals?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : (a) to (c). Yes. Sir. Government extended a guarantee in respect of the loan of Rs. 7 lakhs raised by Shri Raj Nath of Bombay from the Malarashtra State Financial Corporation for running the Mills. Shri Raj Nath, a displaced person, had purchased the property known as "Ahmed Mills". Ambernath and executed a mortgage in favour of Government for the balance sale price of the Mills. It was considered necessary in the interest of the recovery of Government dues and the efficient running of the Mills to extend the guarantee.

Functioning of Officers' Associations in I. O. C. and O. N. G. C.

7518. SHRI CHANDRA SHAILANI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) whether Officers' Associations are permissible in Public Undertakings under his Ministry; and
- (b) whether Officers' Associations are functioning smoothly in the Indian Oil Corporation and O. N. G. C. and have been recognised both by the Management and Government.

THE MINISTER OF LAW AND JUSTICE & PETROLEUM AND CHEMI-CALS (SHRI H. R. GOKHALE): (a) Yes.

- (b) Two out of three Officers' Associations functioning in the Oil & Natural Gas Commission have been recognised by the Management. The request of the third Association for its recognition is under consideration of the Commission. These Associations are functioning smoothly.
- A non-recognised Officers' Association is functioning in the Indian Oil Corporation. Its relations with the Management of the Corporation have been reported to be generally satisfactorily. Since it is for the Management of the Undertaking to accordrecognition, the question of recognition by Government does not arise.

World Bank Assistance to Irrigation and Power Projects in India

7519. SHRI PAMPAN GOWDA :